

Name of the Corporate Debtor: Nami Steel Private Limited
Date of commencement of CIRP: August 16, 2022
List of creditors updated as at 01.09.2023

List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)

(Amount in ₹)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may beset-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
1	Parixit Amrutbhai Patel	05.09.2022	8,86,32,899.00	8,86,32,899.00	Unsecured		Yes	0%			-	-	The said claim has been accepted as per the documents submitted by the claimants and books of accounts made available to the IRP/RP.
2	Amrutbhai Patel	05.09.2022	34,09,23,648.82	34,09,23,648.82	Unsecured		Yes	0%			-	-	Board resolutions for extension of said loans by the directors are not made available to IRP/RP. The said claim is subject to outcome of
3	State Bank of India	01.06.2023	3,07,32,172.01	3,07,32,172.01	Unsecured		No	3.07%					Principal-3,04,25,253.01 Interest- 3,02,526.00 Penal Interest- 4,393.00 Total-3,07,32,172.01 Claim was received after 90 days
TOTAL			46,02,88,719.83	46,02,88,719.83				3.07%			-	-	

Notes

1	The claims received has been verified as on Insolvency Commencement Date of Nami Steel Private Limited i.e. August 16, 2022. Claims received till November 14, 2022 (90th day from ICD) and/or as directed by Hon. NCLT to be considered for verification has been considered herein. The List of creditors is updated as on May 12, 2023 for any additional claim/information warranting any change/updation in the list thereto.
2	All the claims submitted has been verified and admitted on the basis of information provided by the creditors and information to the extent available with the IRP/RP, on the basis of our best estimate in-accordance with Regulation 14 of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process of Corporate Person) Regulations, 2016.
3	As legally advised, as per the provisions under the Code, various case laws and Discussion paper of IBBI, the proof of claims received beyond the period of 90 days are considered as provided under Regulation 12 of the CIRP Regulations, as the Resolution Plan in the present matter is also not approved by the COC till the date of updation of this List of Creditors.
4	As per Regulation 14 of Insolvency & Bankruptcy Board of India (Insolvency Regulation Process for Corporate Persons) Regulations, 2016, the Interim Resolution Professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made, as soon as may be practicable, when he comes across additional information warranting such revision.